

CRIMINAL LAW.

ACT No. XVI. OF 1850.

[Passed on the 4th April, 1850.]

1. *Persons convicted of robbery and other offences against property, may be fined, &c. in addition to other punishment.*
2. *Fines under this Act may be levied by distress and sale of goods.*

An Act for restitution of the value of Stolen Property.

Whereas it is expedient that the several Criminal Courts within the Territories under the Government of the East India Company be empowered to add the punishment of fine to the punishments already provided for persons convicted before them of certain offences respecting Property, and to apply the same for the benefit of those who have suffered by such offences, it is declared and enacted as follows:

I. All Criminal Courts within the said Territories may add to the punishment competent to them to inflict upon persons convicted before them of robbery, theft, embezzlement, knowingly receiving stolen goods, cheating or other wrongful appropriation of Property, or of being accessory or privy to any such offence, the punishment of fine, not exceeding the loss appearing to be caused to the several persons, who have suffered by such wrong: and may pay and distribute the proceeds of the said fine or any part thereof, to or for the benefit of the said several persons, according to the discretion of the Court.

II. Payment of every such fine to be enforced by distress and sale under the order of the Court, of the goods of the offender.